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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. (I.B) No. 152/9/NCLT/AHM/2017**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.11.2017**

Name of the Company: Manek Enterprise  
V/s.  
Anil Mines & Minerals Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	NATASHA SUTARIA	ADV.	APPLICANT	Natasha
2.	Priyal Parikh for Nanavati Associates	Adv.	Respondent	Priyal

**ORDER**

Learned Advocate Ms. Natasha Sutaria present for Operational Creditor/Petitioner.  
Learned Advocate Ms. Priyal Parikh i/b Nanavati Associates present for Respondent.

Petitioner filled affidavit along with partnership deed and authority letter.

Petitioner filed proof of service of date of hearing and service of application.

Respondent shall file objection within 5 days serving a copy in advance to the Petitioner.

List the matter on 24.11.2017 for hearing before admission.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 17th day of November, 2017.